

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./61/00030/2021

This the 14th day of January, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Joginder Singh Age 37 years S/o Suraj Singh, R/o Village Deoli Channi Himmat, Tehsil & District Jammu.
2. Jatinder Chandyal Age 38 years S/o Sh. Ashok Kumar, R/o Ward No. 59 Channi Himmat, PO Channi Himmat H.No. 148/2, Tehsil & District Jammu.
3. Bharat Bhushan Age 35 years S/o Sh. Kartar Chand, R/o Bhour Camp Satwari.
4. Laxhmi Kant Sharma Age 46 years S/o Sh. Bal Krishan Sharma, R/o H.No. 214 Krishna Nagar Dogra Mohalla, Canal Road Jammu.
5. Mohd Bashir Age 42 years S/o Khadam Hussain, R/o Lassana Tehsil Surankote District Poonch.
6. Ajay Kumar Age 44 years S/o Sh. Om Prakash, R/o Shajadpur, PO Karloop Tehsil Marh District Jammu.
7. Nassar Ahmed Age 50 years S/o Sh. Lal Mohd, R/o Larana Tehsil Surankot, District Poonch.
8. Mushtaq Ahmed Age 39 years S/o Ghulam Rasool, R/o Tehsil, Mandi District Poonch.
9. Jagdev Singh Age 37 years S/o Sh. Magar Singh, R/o Chingar Tehsil & District Kathua.

.....Applicants

(Advocate: Mr. K. Nirmal Kotwal)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary, Public Health Engineering Department, J&K Govt. Civil Secretariat, Jammu/Srinagar. PIN : 180001.
2. Chief Engineer PHE BC Road, Jammu. PIN : 180001.
3. Executive Engineer (Jal Shakti Department), PHE Mech Division (South), Jammu, Tehsil & District : Jammu. PIN 180001.
4. Executive Engineer (Jal Shakti Department), PHE: City Division-I (North), Jammu, Tehsil & District : Jammu. PIN 180001.

.....Respondents

(Advocate:- Mr. Rajesh Thapa, A.A.G.)

O R D E R
[O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

During the course of the arguments, learned counsel for the applicants submit that the applicants would be satisfied if a direction is issued to the respondents to release the arrears of salary.

2. We, therefore, dispose of this OA directing the respondents to disburse the arrears of salary, if due under rules and regulations and provided the applicants have worked with the respondents. This exercise shall be completed within a period of one month from the date of receipt of certified copy of this order.
3. It is made clear that I have not entered into the merits of the case.
4. There shall be no order as to costs

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)